

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 08
(IB)-925(PB)/2020

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

v.

M/s. Indo Alusys Industries Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 05.04.2021

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Financial Creditor

Mr. Neeraj Malhotra, Sr. Adv. with Mr. Vibhor Mathur & Mr. Arun Pratap Singh, Advocates

For the Respondent


Mr. Vikas Mehta , Mr. Narendra M.Sharma, Mr. Adith Nair, Mr. Siddhartha Jain, and Mr. Ankur Sood, Advs.

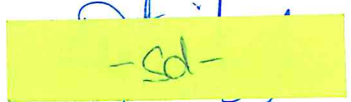
ORDER

IA-1437/2021

It's an application filed by the corporate debtor placing on record the additional documents. Ld. Counsel for the corporate debtor states that the order in (IB)-925/(PB)/2020 is reserved by the Hon'ble Principal Bench and before passing the order the documents annexed with this application needs to be considered hence this application.

List this application before Hon'ble Principal Bench on 19.04.2021.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)